No.A-11013/14/2018-Ad.IV
Government of India
Ministry of Finance
Department of Revenue
Central Board of Indirect Taxes & Custom

5th Floor, HUDCO Vishala Building,
Bhikaji Cama Place, New Delhi-110066.

To

All Pr. Chief Commissioners/Chief Commissioners,
Pr. Commissioners/Commissioners/Pr. Director General/
Directors General/Additional Directors under CBIC,
Pr. CCA, CBIC.

Subject: Declaration of Heads of Department (notified/de-notified) for newly
created Customs Commissionerates under CBIC.

Sir,

I am directed to convey the sanction of the President to declare the Officers
mentioned in the Annexure to this letter as Head of Department (HoD) for the newly
created Customs Commissionerates, with immediate effect under Rule 13(2) of
DFPR, 1978 as amended from time to time.

2. This issues with the approval of Finance Secretary dated 23.06.2018.

Yours faithfully,

(B.Ginkhan Mang)
Under Secretary to the Govt. of India
Tel.No.26162673.

Copy to:

1. Director General, DGHRD(EMC), w.r.t. their note, vide F.No.8/B/10(137)
   HRD/EMC/2017 dated 1.5.2018.
2. PS to Finance Minister
3. PS to MoS (Finance)
4. PPS to Secretary (Finance & Revenue)
5. PPS to Chairperson, CBIC
6. All Members, CBIC
7. All Joint Secretaries/Principal Commissioners/Commissioners in CBIC Hqrs.
8. Principal Chief Controller of Accounts, CBIC
9. All PAOs, CBIC
10. All Officers/Sections in Admin Wing of CBIC Hqrs.
11. Webmaster, DG, Systems & Data Management – for uploading the same on
    the CBIC website
12. Guard File/Sanction Folder
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<tr>
<th>Sl. No.</th>
<th>Customs Formations</th>
<th>Existing Budgetary Authority</th>
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<th>HoD de-notified</th>
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<tr>
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<td>3</td>
<td>Chennai Customs</td>
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<td>CC(Appeal-I)</td>
<td>CC, Chennai V</td>
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<td>CC(Appeal-II)</td>
<td>CC, Chennai VI</td>
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<td>CC(Audit)</td>
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<td>4</td>
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<td>CCC, Delhi</td>
<td>CC(Appeal)</td>
<td>CC, Airport</td>
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<td>CC(Export)</td>
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